GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 234 TO BE ANSWERED ON FEBRUARY 5, 2019

AUTOMATED SYSTEMOF ALLOTMENT

No. 234. SHRI TEJ PRATAP SINGH YADAV: SHRI L.R. SHIVARAME GOWDA: SHRIMATI ANJU BALA:

Will the MINISTER OF HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether allottees of other than General Pool Residential Accommodation (GPRA) are deprived to participate in bidding process i.e. Automated System of Allotment (ASA) put in place to give their preference for alternative allotment in seven south Delhi colonies including Sarojini Nagar and if so, the details and reasons therefor;
- (b) whether no alternative allotment have been placed for non-General Pool allottees in newly developed accommodations in East Kidwai Nagar and if so, the details thereof alongwith reasons therefor;
- (c) the details of the criteria adopted for selection of alternative accommodations for the non-General Pool allottees of the areas designated for redevelopment;
- (d) whether the Government has received any complaints from affected allottees who have not been provided alternative allotment in near vicinity or allotted alternative allotment in very bad shape and needs major restoration etc.; and
- (e) if so, the corrective steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI)

(a) The Directorate of Estates allots residential quarters to the officers entitled for allotment of General Pool Residential

Accommodation (GPRA) as per provisions of Rule 3 of Central Government General Pool Residential Accommodation Rules, 2017. Only those officers eligible as per above Rules can participate in the bidding process for allotment of alternative GPRA flats through the Automated System of Allotment (ASA).

- Alternative allotments to the allottees eligible for GPRA (b)&(c) and non-General Pool is made as per availability of vacant accommodations. The main criteria of allotment for alternate accommodation through ASA is Date of Priority related to Date of entry in Government service. The eligible applicantswith higher Date of Priority get the accommodations at prime locations such as East Kidwai Nagar through ASA. Once allotment through ASA or National Informatics Centre (NIC) computerised system for those who do not participate in ASA or do not get alternative as per choice is done, as per availability same type and same number of accommodations which non- General Pool officers in colonies under redevelopment are placed at the disposal of occupy. concerned Department/Organisation. **Furtherallotment** of alternative accommodation to their employees is done by the concerned **Department/ Organisation.**
- (d)&(e) Directorate of Estates has received representations regarding change of locality and allotment of alternate flats in the vicinity area or change due to their inhabitability, etc.. The requests are considered and alternate flats are allotted as per rules either through computerised draw or manually, depending upon the availability of alternate flats.
